

(iii) Integrated Scheme for Powerloom Cluster Development.

The following schemes are being implemented for enhancing production, productivity and efficiency, income and socio-economic condition of the handlooms weavers/sector:

- (i) Integrated Handloom Development Scheme
- (ii) Marketing and Export Promotion Scheme
- (iii) Handloom Weavers Comprehensive Welfare Scheme
- (iv) Mill Gate Price Scheme
- (v) Diversified Handloom Development Scheme

The fabric production in the powerloom sector has risen from 32879 million square meters in 2006-07 to 38015 million square meters in the year 2010-11, whereas production of handloom fabric has risen from 6536 million square meters in 2006-07 to 6907 million square meters in 2010-11

Handing over of Games Village flats as Akshardham to buyers

296. SHRI SANJAY RAUT: will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Games Village flats buyers at Akshardham have been left in the lurch;

(b) whether it is also a fact that the Ministry had failed to resolve the difference between the DDA and Emaar over the excess floor area of the flats; and

(c) by when the matter would be resolved and buyers could get flats who have spent crores on purchasing flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir.

(b) DDA had approached the Ministry for regularizing the excess FAR built by the Project Developer. The Ministry has directed DDA to resolve the outstanding contractual issues including that of permissible area in accordance with relevant provisions of Master Plan, Building bye-laws/regulations, and the Project Development Agreement, by obtaining the legal opinion and keeping in view financial implications for the Authority in respect of various available options.

(c) DDA has informed that the Completion Certificate is being processed as per law and as per directions issued by the Hon'ble High Court of Delhi and the completion in respect of Tower No. 1, 2, 3, 4, 6, 7, 8, 9, 10, 11, 12, 14, 16, 18, 19, 20, 21, 22 (18 towers) has already been given by the DDA. As the matter is sub-judice, no timelines can be provided.